

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.481/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.16.01.2020/NCLAT/UR/116**

**In the matter of:**

M/s Express Publications (Madurai) Ltd. .... Appellant

Versus

M/s Asianet News Network Pvt. Ltd. & Ors. .... Respondents

Appearance: None for the Appellant.

**31.01.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 16.01.2020 and the Office after scrutiny of the Memo of Appeal on 18.01.2020, intimated the defects to the Appellant on 20.01.2020 and returned the Memo of Appeal to the Appellant 22.01.2020. The Appellant re-filed the Memo of Appeal on 29.01.2020. It is stated in the Interlocutory Application (IA) that Clerk of the Counsel was unavailable for a considerable period of time due to his personal problems and joined the office on 28.01.2020 and since the documents relating to the present matter was in his possession, it was not possible to file the same in the prescribed time for re-filing. Hence, there is delay of two days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar